

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CA 514 (PB)/2018
(IB)-588(PB)/2017

IN THE MATTER OF:

SRS Finance Ltd.

.... Applicant/Petitioner

Vs.

OMEGA Jeweller Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 30.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Petitioner/Applicant : -
For the Respondent : -

ORDER

On the last date of hearing no one has appeared in support of petition. Keeping the interest of justice in view we have deferred the hearing for today.

On the second call today again, no one has appeared in support of petition nor anyone has appeared for the respondent. Accordingly, the petition is dismissed for non-prosecution.

*As per order dt. 20/08/2018
this order is treated as
dismissal of CA 514(PB)/2018.
20/8.*

— Sd —

(M.M.KUMAR)
PRESIDENT

— Sd —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)